

implementing the *new* rules for keeping the ban on import and export trade between a zone and the rest of the country?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI A. P. JAIN): (a) Nil.

(b) No additional staff was appointed by the Central Government for the purpose.

REPORT OF THE COMMITTEE OF PRIVILEGES

SHRI S. V. KRISHNAMOORTHY RAO (Mysore): Sir, I beg to lay on the Table the First Report of the Committee of Privileges.

PAPER LAID ON THE TABLE

SHIPYARD (P) LTD. AND AUDITORS' SHIPYARD (P) LTD. AND THE AUDITORS REPORT THEREON

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ ! BAHADUR) : Sir, I beg to lay on the Table under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Fifth Annual Report of the Hindustan Shipyard (Private) Limited, Visakhapatnam, for the year 1956-57, together with a copy of the Auditors' Report thereon. [Placed in Library, See No. LT-620/58.]

MESSAGE FROM THE LOK SABHA

THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) AMENDMENT BILL, 1958

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure

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and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Mines and Minerals (Regulation and Development) Amendment Bill, 1958, as passed by Lok Sabha at its sitting held on the 30th April, 1958."

Sir, I lay the Bill on the Table.

REFERENCE TO THE ARREST OF SHEIKH ABDULLAH

SHRI V. PRASAD RAO: (Andhra Pradesh): Sir, I beg to submit that the arrest of Sheikh Abdullah is creating a great agitation in the minds of Members of Parliament . . .

SEVERAL HON. MEMBERS: No, no . . .

SHRI V. PRASAD RAO: Pakistan is utilising it as a weapon of propaganda against this country . . .

MR. CHAIRMAN: That will do.

SHRI V. PRASAD RAO: We want a statement from the Home Minister as to the reasons for his arrest and why a prosecution should not be brought against him and why Preventive Detention is resorted to.

SHRI D. A. MIRZA (Madras): The cat is out of the bag now.

(Interruptions.)

REPORT OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR THE YEAR 1956-57

THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA) : Sir, yesterday, I was telling the House of the policy of the Government and the provisions made under the Second Five Year Plan for the purpose of the amelioration of the scheduled castes and scheduled tribes and ex-criminal tribes. Yesterday, I talked about the official agencies that were working in this country for this purpose but while talking about the